

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
SPECIAL BENCH

CP-895/2016

In the matter of :

M/s. Biocon Limited

....PETITIONER

Vs.

Dr. John Lab

... RESPONDENT

SECTION :

Under Section 433 (e), 434

Order delivered on 23.8.2017

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

Deepa Krishan,

Hon'ble Member (Technical)

For the Petitioner

: Mr. K. Datta, Advocate

Ms. Prachi Johri, Advocate

For the Respondent/Cor. Debtor

: -

ORDER

Learned Counsel for the petitioner is present. Mr. Saurendra Kumar, Advocate appeared on behalf of the Corporate Debtor and represented that the application along with annexures filed by the Petitioner are not readily available for which, a reply is required to be filed.

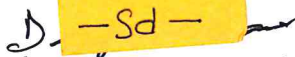
In the circumstances, the petitioner is directed to furnish a copy of the application along with the typed set of documents annexed therewith within two days. The Respondent/Corporate Debtor will file its reply within a period of 7 days thereafter with an advance copy of the reply to be furnished to the Ld. Counsel

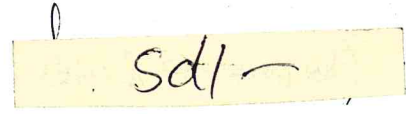
Counsel

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for the petitioner. The Petitioner will file its rejoinder, if any, within a period of 2 days thereafter.

Post the matter on 18.9.2017.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
23.8.2017